

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

(15)

RA No.93/92 in
OA No.255/90

Date of decision: 27-3-92

Sh.Pratab Singh

...

Applicant

versus

Union of India & Ors. ...

Respondents

CORAM: THE HON'BLE MR.T.S.OBEROI, MEMBER(J)

ORDER

(ORDER PASSED IN CIRCULATION BY HON'BLE MR.T.S.
OBEROI, MEMBER)

By this Review Application, the applicant seeks review of the judgement dated 17.1.92 passed in the OA, dismissing the same.

2. I have considered the various grounds taken up in the Review Application, in the light of the provisions, for review, as contained in Order XLVII Rule 1 CPC, read with Section 22(3)(f) of the Administrative Tribunals Act,1985. The scope for review is limited and the same by no means is intended to seek rehearing of the case and the points urged in the Review Application have been broadly dealt with in the judgement against which the Review Application has been filed.

3. In view of the above, there is no merit in the Review Application which, accordingly, is rejected.

27.3.92
(T.S.OBEROI)
MEMBER(J)